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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A.No.460/96.

Date: 11-4-1996.

Between:

D. Sridhar Rao

..

.. Applicant

And

1. The Telecom Dist. Engineer,
Karimnagar Dist. Telecommunications,
Karimnagar-A.P.

2. The Sub-Divisional Officer (Telecom),
Peddapally,
Karimnagar Dist. A.P.

.. .. Respondents

Counsel for the Applicant : Sri P.Naveen Rao, Advocate

Counsel for the Respondents : Sri N.R.Devaraj, Sr.CGSC

C O R A M:

THE HON'BLE SRI R. RANGARAJAN, MEMBER (ADMINISTRATIVE)

J U D G M E N T

{ as per Hon'ble Sri R. Rangarajan, Member (Administrative) }

Heard Sri P.Naveen Rao, learned counsel for the applicant and Sri N.R.Devaraj, Sr.CGSC for the respondents.

2. The applicant in this OA was engaged as Casual Labour under R-2 on 1.8.1985 and he worked in that capacity upto 30.8.1995, thereby he completed 258 days of service in short spells.

3. As the applicant had worked in short spells in a span of about 10 years, the learned counsel for the applicant did not press for condoning his absence after 30.8.1995 when he was disengaged.

4. This OA is filed praying for a direction to the respondents to reengage him and continue him and for a

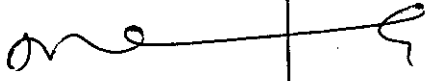
further direction to confer all consequential benefits.

5. The applicant having worked in the department earlier for about 258 days eventhough in short spells, had acquired some knowledge in regard to the functioning of the department. Hence, he will serve the department better, compared to the freshers from the open market. However, his absence after 30.8.1995 cannot be condoned which has already been accepted to by the learned counsel for the applicant.

6. In view of the above, the following direction is given:-

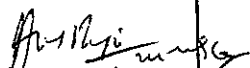
The applicant should be engaged if there is work in future in the unit from which he was disengaged last, in preference to freshers from the open market. If in pursuance of this order, the applicant is going to be reengaged, none of the casual labourers who are already in casual service, shall be disengaged.

7. The OA is ordered accordingly at the admission stage itself. No costs.


(R.Rangarajan)
Member (Admn.)

Dated 11th April, 1996.
Dictated in the open court.

Grh.


Dy. Registrar (J)

Contd.

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COPY TO:

- 1. The Telecom District Engineer,
Karimnagar District, Telecommunications,
Karimnagar - A.P.**
- 2. The Sub Divisional Officer, (Telecom)
Paddapalli,
Karimnagar District A.P.**
- 3. One copy to Mr.P.Naveen Rao, Advocate,
CAT, Hyderabad.**
- 4. One copy to Mr.N.R.Devraj , Ss.CGSC,
CAT, Hyderabad.**
- 5. One copy to Library, CAT, Hyderabad.**
- 6. One duplicate copy.**

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18/5/96
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

DATED: 11.4.96

ORDER/JUDGEMENT

M.A.NO/R.A/C.A.No.

IN

B.A.NO. 460/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

* * *

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

श्रेण/DESPATCH

-9 MAY 1996

हैदराबाद बेंच
HYDERABAD BENCH